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OANos. 980/92; 1005/92 and 1019/92.

Dated: 17.12.1993

Shri Y H Appa, counsel for the applicant.

Shri A L Kasture, counsel for the respondents.

Shri Appa states that despite our orders the respondents have refused inspection of the documents. Shri Kasture states that the respondents are willing to give inspection of the ten documents to the applicant.

We direct the respondents to give the inspection of the documents in the court premises to the applicant's counsel on 4.1.1994 between the court hours. If the applicant does not take inspection of the documents when produced the applicant will not be entitled to the privilege of inspection of these documents afterwards. The Contempt Petitions have been filed because the inspection was not given. In view of the orders that we have made to day the CPs are disposed of.

Applicants counsel submitted that the order demoting the applicant should be quashed because it was passed without obtaining the leave of the court.

In view of the position that on 30.11.92 the interim order came to be vacated in the presence of both the parties it is not now open to the parties to reagitate the matter. The request is rejected.

At this stage Shri Appa states that we have passed the above order without giving hearing to the parties. There is no substance in this contention. We have closely questioned the counsel for the respondents and the applicant and we are really distressed that such an observation should have been made by the learned counsel for the applicant.

When we are about to proceed to the next matter.

Shri Appa is continuing to address us and we think that he cannot be allowed to obstruct the proceedings of the Tribunal any further. We, therefore, call upon Shri Appa to give explanation regarding his say in the matter. S.O. till 1430 hours.

At this stage Shri Appa states that he tenders his apology for whatever has transpired to-day. We appreciate the gesture made by Shri Appa and are really happy that a situation for confrontation has been gracefully avoided. The proceedings against Shri Appa are dropped.

M.P.W. 993/93
Production of documents
and a fo. 1/14

✓
30th

(M.R. Kolhatkar)
M(A)

(M.S. Deshpande)
V.C.